

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 544/95
Transfer Application No.

Date of Decision : 7.8.1995

Sher Khan

Petitioner

Shri G.K.Masand.

Advocate for the
Petitioners

Versus

Collector of Customs & Ors.

Respondents

Shri Suresh Kumar.

Advocate for the
respondents

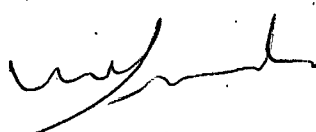
C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

The Hon'ble Shri P.P.Srivastava, Member(A).

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?


(M.S.DESHPANDE)
VICE-CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, (B)

BOMBAY BENCH, BOMBAY.

Original Application No.544/95.

Sher Khan.

... Applicant.

V/s.

Collector of Customs & Ors.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman,
Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:

Applicant by Shri G.K.Masand.

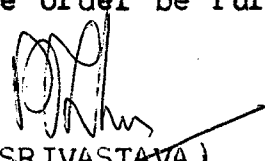
Respondents by Shri Suresh Kumar.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt.7.8.1995

Applicant by Shri G.K.Masand. Respondents
by Shri Suresh Kumar. Reply not filed. Shri Suresh
Kumar requests for time to file reply. *Refused.*

2. It is clear that the suspension is in
contemplation of the Disciplinary Proceedings and has
been in force from 24.1.1994. The order dt. 3.8.1995
which is being shown to us shows that the Commissioner
of Customs reviewed the suspension matter on 21.7.1995
and ordered that the said suspension would be continued.
The learned counsel for the respondents has not been
able to give us even an indication of the period within
which the Disciplinary Proceedings would be initiated
against the applicant. We, therefore, direct that if
the Disciplinary Proceedings are not initiated within
a period of four months from to day, the suspension
shall be deemed to have been revoked automatically.
With this direction, the O.A. is disposed of. A copy
of the order be furnished to the Respondents.


(P.P.SRIVASTAVA)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN